

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 10041 OF 2018

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-001-COM-052-14-15 dated 31.03.2015 passed by Commissioner of Central Excise, Customs and Service Tax-Vadodara-I]

**INDIA KNIGHT FACILITIES MANAGEMENT PVT
LTD**

Appellant

8, Dhanushya Society No.1 Opp. Chanakyapuri Sama Road,
Vadodara, Gujarat-390008

Vs.

C.C.E. & S.T. - VADODARA-I

Respondent

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri M P Solanki, Assistant Commissioner (AR)

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO.10134/2025

Date of Hearing: 17/02/2025

Date of Decision: 17/02/2025

SOMESH ARORA

Matter has been coming up several occasions earlier on 22.07.2024, 13.08.2024, 22.10.2024, 26.11.2024, 17.02.2025 but despite repeated efforts, none has appeared for the party nor is there any application for consideration of the matter on merit or request for adjournment. In view of this, it appears that the appellant is not interested to pursue the matter seriously. Therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to

seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)